

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE)

(a) M/s Burroughs Wellcome has been issued a *prima facie* show cause notice for contravening the provisions of Section 13 (1) (d) of the Industries (Development & Regulation) Act, 1951.

(b) The company has submitted a representation in reply to the show cause notice and has also been given a hearing in the Ministry on 19th July, 1984. The company has been asked to submit further information in support of the arguments put forth by the company representatives in the hearing.

(c) Section 24 of the 'Industries (Development & Regulation) Act provides the penalties for contraventions of the provisions of the IDR Act.

Re-Endorsement of Production Capacity of Drugs Companies for Export Obligation

411. SHRI BANWAR! LAL : Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state :

(a) the names of companies which have been given a higher production capacity with an export obligation under the Capacity Re-endorsement Scheme of 1982 and 1983 ;

(b) whether the increased capacity endorsement will be nullified in case the companies refuse or cannot meet the export obligation ;

(c) the reasons for seeking export obligation when indigenous demand for bulk drugs/formulations so endorsed far exceeds the amount of production ; and

(d) whether the export obligation ceases for those FERA Companies which become non-FERA in future ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) The following companies

have been granted re-endorsement of capacities with export obligations under April 1982 Scheme :

1. M/s May' & Baker India Ltd.
2. M/s Roche Products Ltd.
3. M/s Cyanamid India Ltd.
4. M/s Merck Sharp and Dhome Ltd.
5. M/s Hoechst Pharmaceuticals Ltd.
6. M/s Boots Co. (India) Ltd.
7. M/s Sandoz India Ltd.
8. M/s Wyeth Labs. Ltd.

No company has been allowed the benefit of re-endorsement of capacity with export obligation under the April 1983 Policy.

(b) Condition relating to export obligation is part of the industrial approval/licence and non-implementation thereof would be treated as a violation of the condition.

(c) Export obligation on FERA/MRTP companies are imposed as per the Stipulation No. 2 of this Ministry's Press Note dated 17th October, 1981 keeping in view the indigenous availability and the capability of the concerned companies.

(d) No, Sir.

Improved mining methods in Talcher Coal-fields

412. SHRI NITYANANDA MISRA : Will the Minister of ENERGY be pleased to state.

(a) whether Government of Orissa had requested his Ministry to introduce improved mining methods in Talcher Coal-fields ;

(b) if so, the steps taken by Government in this regard ; and

(c) the details thereof ?